

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

Registration O.A. No. 1573 of 1987

M.C. Gupta. ... ... ... Applicant.

Versus

Union of India  
and others ... ... ... Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Mr. S.R. Adige, Member (A)

( By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who was working as Inspector of Works Grade-II in Moradabad Division of the Northern Railway has approached the Tribunal by praying that the respondents may be directed to promote him as IOW Grade-II Rs. 550-750 (RS) from 1.1.1984 from which date his juniors have been promoted and grant him all consequential benefits including arrears. The respondents have submitted their reply and subsequently, placed a document on record which indicates that the applicant too has now been promoted w.e.f. 1.1.1984. As the relief claimed by the applicant has already been granted to him, as such this application has become infructuous.

2. Accordingly, this application is dismissed as infructuous without any order as to costs.

*Adige*  
Member (A)

Vice-Chairman

Dated: 18.3.1993.

(n.s.u.)